

Central Administrative Tribunal, Principal Bench

O.A. No.2614/2002
M.A. No.2234/2002

New Delhi this the 7th day of October, 2002

(2)

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

1. Jagdish Singh
2. Rajender Prasad
3. Harpal Jangara
4. S. P. N. Singh
(All C/o Jagdish Singh
S/o Shri Banwari Lal
R/o village Lesser Hari
P.O. Bahadurgarh, Distt. Jhajjar,
Haryana, Presently at New Delhi)

- Applicants

(By Advocate : Shri Jay Dev Singh)

Versus

1. Union of India
through Secretary,
Ministry of Finance
New Delhi.
2. Commissioner of Customs
IGI Airport,
New Delhi.
3. Chairman
Central Board of Excise & Customs
North Block,
New Delhi.
4. Director
Directorate of Preventive Operation,
Customs & Central Excise
Lok Nayak Bhawan, Khan Market,
New Delhi.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

M.A. No.2234/2002

MA No.2234/2002 is allowed subject to just exceptions. Filing a joint application is permitted.

O.A. No.2614/2002

Applicants are stated to have been working on the post of Assistant Sub Inspector (dog handlers)

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(2)

since 1982-84. The benefits of Assured Carrier Progression Scheme has also not been given to the applicants. The learned counsel for the applicants contended that a representations had been filed, last of which is dated 23.8.1999, a copy of which is Annexure A-4, but no decision in this regard has been taken by the respondents.

(3)

2. At this stage, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice before deciding/disposing the present application. It is directed that the respondent No.3 will consider the representation of the applicants preferably within six months from the date of receipt of a certified copy of the present order and pass a speaking order in this regard.

3. Subject to aforesaid, OA is disposed of.

MPS

(M.P. Singh)
Member (A)

VSA

(V.S. Aggarwal)
Chairman

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